

Oper

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 16th day of March 1999.

Original Application no. 343 of 1996.

Hon'ble Mr. Justice Neelam Sanjiva Reddy, Vice-Chairman  
Hon'ble Mr. G. Ramakrishnan, Administrative Member

District Manager, Telephones, Agra  
(now upgraded as General Manager, Telecommunication, Agra).

.... Applicant.

C/A Shri Ashok Mohiley

Versus

1. Presiding Officer, Central Government Industrial Tribunal cum Labour Court, Kanpur.
2. Laxman Singh, S/o Shri Jaggannath, r/o Tilla Hussain, Chhipitola, Agra.

.... Respondents.

C/R Shri B.D. Shukla.

ORDER

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

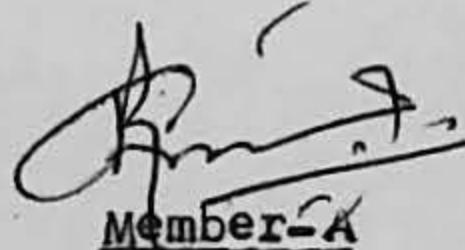
Shri Ashok Mohiley, learned counsel for the

*AS*

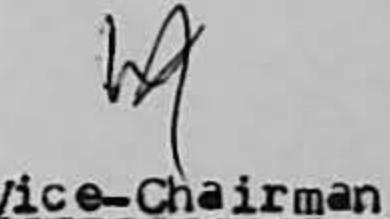
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applicant. None for the respondents.

2. Learned counsel for the applicant submits that in view of the decision of the Supreme Court in Krishan Prasad Gupta versus Controller, Printing & Stationery, JT 1995 (7) SC 522, this Tribunal has no jurisdiction and accordingly this may be rejected as not maintainable with liberty to pursue further remedy as per law. In view of the above cited decision & submission of learned counsel for the applicant, this O.A. is dismissed for want of jurisdiction. The applicant is at liberty to seek remedy elsewhere, if permitted under law.



Member-A



Vice-Chairman

/pc/